

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 244 of 1994

Tuesday this the 8th day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. R. Anandavally Amma,
Lower Division Clerk,
Administrative Section,
Integrated Fisheries Project,
Cochin-11. Applicant

(By Advocate Mr. M. A. Shefik)

Vs.

1. The Director, Integrated Fisheries Project, Cochin-16.
2. Union of India, represented by the Secretary, Ministry of Agriculture, New Delhi.
3. R. Mallika Kumari, Jr. Clerk, MPEDA, Panampilly Nagar, Cochin. Respondents

(By Advocate Mr. George Joseph for R1&2).

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

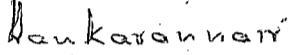
Applicant challenges an appointment allegedly granted to 3rd respondent. She would submit that 3rd respondent, now working with an autonomous body, cannot be considered for appointment on deputation under respondents 1&2. Applicant was not able to place before us any order/authority to that effect. However, we permit applicant to move the authority above 1st respondent, for redressal of her grievances. The appointment or selection if any made, will be purely provisional and subject to such orders, as

the authority above 1st respondent may make. If a representation is made within ten days from today, it will be considered and appropriate orders passed thereon (with notice to 3rd respondent, if she is appointed) within two months of the date of receipt of the representation.

2. With the aforesaid directions, application is disposed of. No costs.

Dated the 8th day of February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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